

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th August, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 24 of 2021

A Bill further to amend the Tamil Nadu Clinical Establishments (Regulation) Act, 1997.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Clinical Establishments (Regulation) Amendment Act, 2021. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 4 of 1997. 2. In section 2-D of the Tamil Nadu Clinical Establishments (Regulation) Act, 1997, in sub-section (2), after clause (a), the following clause shall be, section 2-D inserted, namely:-

“(aa) The Deputy Director of Public Health and Preventive Medicine in the District”.

STATEMENT OF OBJECTS AND REASONS.

Section 2-D of the Tamil Nadu Clinical Establishments (Regulation) Act, 1997 (Tamil Nadu Act 4 of 1997) provides for the constitution of a District Committee in each District under Chairmanship of the Deputy Director of Medical and Rural Health Services to advise the competent authority of the district in the matters of registration of clinical establishments and to perform other duties connected therewith. The Deputy Director of Public Health and Preventive Medicine in the district serves as the administrative head of all the Government primary health care facilities and are performing various technical and administrative functions relating to Public Health. The Government have, therefore, decided to include the Deputy Director of Public Health and Preventive Medicine at the district level also a member of the District Committee. Accordingly, the Government have decided to amend the said Act.

2. The Bill seeks to give effect to the above decision.

MA. SUBRAMANIAN,
Minister for Health and Family Welfare.

Chennai-600 009,
28th August 2021.

K. SRINIVASAN,
Secretary.